

(Bench No.1)

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD.

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Registration No. 1242 of 1986 (T)

District Inspector of Schools, . . vs. . Umrao Singh and others.
Varanasi.

Hon'ble S.Zaheer Hasan, Vice Chairman.

Hon'ble Ajay Johri, Member (A).

(Delivered by Hon'ble S.Zaheer Hasan, V.C.)

Plaintiff Umrao Singh filed a suit against the defendants namely, (1) Uchchatar Madhyamik Vidyalaya, Modinagar, Moghal Sarai, Varanasi through its Manager, (2) Principal, Uchchatar Madhyamik Vidyalaya, Modinagar, Moghal Sarai, Varanasi, (3) District Inspector of Schools, Varanasi, and (4) Gauri Shankar Giri, for a permanent injunction restraining defendants no. 1 and 2 from disturbing the plaintiff's seniority and to recognise and fix plaintiff's pay at Rs. 340/-. The suit was decreed. The District Inspector of Schools, Varanasi filed this appeal (C.A. No. 378 of 1986) in the court of District Judge, Varanasi, which has been transferred to this Tribunal.

Mr. V.K.Srivastava, Advocate appeared for Umrao Singh. This is a suit by a teacher governed by the U.P. Intermediate Education Act against the District Inspector of Schools, Varanasi in respect of his seniority etc. The matter is not covered by the provisions of Section 14 of the Administrative Tribunals Act, 1985. So this Tribunal has no jurisdiction. The file of Civil Appeal No. 378 of 1983 along with the record of Original Suit No. 155 of 1980 be re-transmitted to the District Judge, Varanasi.

Sept. 9, 1986.

Vice Chairman

Member (A).